



सत्यमेव जयते

# The Gujarat Government Gazette

EXTRAORDINARY

PUBLISHED BY AUTHORITY

Vol. LVIII]

FRIDAY, FEBRUARY 17, 2017/MAGHA 28, 1938

Separate paging is given to this Part in order that it may be filed as a Separate Compilation.

## PART V

Bills introduced in the Gujarat Legislative Assembly

(To be translated into Gujarati and the translation to be published in the *Gujarat Government Gazette*. The date of publication to be reported.)

The following Bill is published with the consent of the Speaker given under the proviso to rule 127A of the Gujarat Legislative Assembly Rules:-

### THE GUJARAT TRIBAL DEVELOPMENT CORPORATION (AMENDMENT) BILL, 2017.

GUJARAT BILL NO. 10 OF 2017.

#### A BILL

*further to amend the Gujarat Tribal Development Corporation Act, 1972.*

It is hereby enacted in the Sixty-eighth Year of the Republic of India as follows:-

1. This Act may be called the Gujarat Tribal Development Corporation (Amendment) Act, 2017. **Short title.**

Guj. 5 of  
1972.

2. In the Gujarat Tribal Development Corporation Act, 1972, in section 5, in sub-section (1) and the proviso thereto, for the words "fifty crores of rupees" occurring at three places, the words "sixty-five crores of rupees" shall be substituted.

**Amendment of  
section 5 of Guj.  
5 of 1972.**

**STATEMENT OF OBJECTS AND REASONS**

Sub-section (1) of section 5 of the Gujarat Tribal Development Corporation Act, 1972 empowers the State Government to provide the Corporation, a sum not exceeding fifty crores of rupees, as capital. In order to enable the State Government to provide, whenever necessary, larger sum of capital to the said Corporation, it is considered necessary to increase the aforesaid ceiling of the capital of the Corporation to sixty-five crores of rupees.

This Bill seeks to amend the said Act to achieve the aforesaid object.

**GANPATSINH VASAVA,**

**FINANCIAL MEMORANDUM**

*Clause 2* of the Bill, which seeks to amend sub-section (1) of section 5 of the Gujarat Tribal Development Corporation Act, 1972 empowers the State Government to provide the Corporation, whenever necessary, a sum not exceeding sixty-five crores of rupees as the State Government may think fit, as capital of the Corporation. The Bill, if enacted and brought into force, would involve non-recurring expenditure upto fifteen crores of rupees for the said Corporation, which may be incurred by the State Government from time to time.

Dated the 17<sup>th</sup> February, 2017.

**GANPATSINH VASAVA.**

By order and in the name of the Governor of Gujarat,

**K. M. LALA,**

Gandhinagar,

Secretary to the Government of Gujarat,

Dated the 17<sup>th</sup> February, 2017. Legislative and Parliamentary Affairs Department.